

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 4092
ANSWERED ON 17/03/2026**

ALLOCATION OF FUNDS UNDER MGNREGS

4092. Shri K Radhakrishnan:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total funds allocated and released under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years, State-wise;**
- (b) the details of pending liabilities, including wage arrears and material component dues, yet to be released to each State including Kerala as on date;**
- (c) the reasons for delay in release of funds to certain States; and**
- (d) the steps taken by the Government to ensure timely and uninterrupted flow of funds so that wage payments to workers are not delayed?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS. State/UT-wise details of funds released under Mahatma Gandhi NREGS during the last three financial years are given at Annexure-I.

(b) & (c): State/Union Territory (UT)-wise details (including Kerala) of pending liabilities for Wage, Material and Admin component under Mahatma Gandhi NREGS as on 11.03.2026 are given at Annexure-II.

Under Mahatma Gandhi NREGS, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. Sanctions for Wage payments are issued daily by the Ministry through the Public

Finance Management System (PFMS) based on fund transfer orders received from the States/ UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State West Bengal).

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Under the Scheme, in the current financial year 2025-26 (as on 11.03.2026), an amount of Rs. 81,502.62 crore has been released to the States/Union Territories, which includes Rs.65,875.13 crore for wage component and an amount of Rs.15.627.48 crore for Material and Admin. As Sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis.

Here it is also stated that release of funds under Mahatma Gandhi NREGS is a continuous process and the Central Government committed to reimburse all due and admissible pending liabilities, if any, to States/UTs as per the prescribed procedure.

(d): To ensure timely release of funds under Mahatma Gandhi NREGS, the Ministry has undertaken several measures as detailed below:

- 1. Direct Benefit Transfer (DBT): Under the Scheme, wage payments are directly credited by the Ministry into the bank accounts of workers through the Direct Benefit Transfer (DBT) protocol. In respect of Material and Admin components, funds are released to States/UTs through the SNA-SPARSH system.**
- 2. Public Financial Management System (PFMS): This Ministry is using the PFMS platform to monitor and ensure the efficient and timely transfer of funds to the States & UTs. This system helps in real time tracking of the fund flow and its utilization.**

- 3. Standard Operating Procedure (SOP) for Wage Payments:** as per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.
- 4. Regular Monitoring and Reviews:** The Ministry conducts continuous monitoring through regular review meetings with States/UTs and relevant stakeholders including banks, PFMS, and NIC-DRD to identify bottlenecks and facilitate timely transfer of funds.

Annexure-I

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 4092 dated 17.03.2026.

State/UT-wise details of funds released under Mahatma Gandhi NREGS during the last three financial years. (Rs. in crores)				
Sl. No.	States/UTs	2024-25	2023-24	2022-23
1	Andhra Pradesh	7707.21	7353.67	8008.81
2	Arunachal Pradesh	560.70	427.35	578.32
3	Assam	1929.70	2221.38	2056.49
4	Bihar	6715.83	6200.03	6402.23
5	Chhattisgarh	3354.85	2895.12	3420.39
6	Goa	3.70	0.88	5.05
7	Gujarat	1540.54	1802.26	1694.60
8	Haryana	590.19	477.87	373.99
9	Himachal Pradesh	1203.28	1000.96	1164.85
10	Jammu & Kashmir	1151.20	921.60	1051.00
11	Jharkhand	2705.64	2922.27	2719.03
12	Karnataka	5709.90	5431.67	6218.59
13	Kerala	3136.44	3532.57	3830.97
14	Madhya Pradesh	6252.03	5891.65	5707.47
15	Maharashtra	4420.32	3041.48	2545.89
16	Manipur	581.99	0.95	1086.63
17	Meghalaya	1155.09	913.86	1118.77
18	Mizoram	611.65	507.96	540.40
19	Nagaland	287.85	641.50	839.76
20	Odisha	3763.80	4906.78	4707.52
21	Punjab	1331.61	1169.84	1182.14
22	Rajasthan	7581.87	8683.98	9648.65
23	Sikkim	97.57	112.19	92.71
24	Tamil Nadu	7585.49	12616.53	9745.72
25	Telangana	3825.31	3520.87	2992.21
26	Tripura	1041.70	1043.59	925.34
27	Uttar Pradesh	9721.48	9844.25	10650.64
28	Uttarakhand	626.43	553.81	792.66
29	West Bengal *	0.00	0.00	1.33
30	Andaman & Nicobar	4.44	0.00	9.60
31	Dadra & Nagar Haveli Daman & Diu	9.02	2.21	0.00
32	Lakshadweep	0.32	0.00	24.95
33	Puducherry	40.56	58.77	69.00
34	Ladakh	85.98	62.64	1.62
Total		85333.70	88760.50	90207.30

* Release of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to the State of West Bengal has been stopped since 09th March, 2022, as per the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, due to non-compliance with the directives of the Central Government.

Annexure-II

Annexure referred to in reply to parts (b) & (c) of Lok Sabha Unstarred Question No. 4092 dated 17.03.2026.

State/Union Territory (UT)-wise details of pending liabilities for Wage, Material and Admin component under Mahatma Gandhi NREGS as on 11.03.2026. (Rs. in crores)				
Sl. No.	States/ UTs	Wage	Material	Admin
1	Andhra Pradesh	363.04	2073.19	101.70
2	Arunachal Pradesh	152.95	25.59	0.00
3	Assam	212.35	483.15	30.81
4	Bihar	790.62	1110.29	1.95
5	Chhattisgarh	635.32	18.20	6.55
6	Goa	0.16	0.55	0.02
7	Gujarat	114.34	39.86	17.15
8	Haryana	17.34	21.48	1.51
9	Himachal Pradesh	81.70	21.96	2.08
10	Jammu And Kashmir	200.86	154.33	0.00
11	Jharkhand	431.74	254.40	7.23
12	Karnataka	281.56	769.94	26.87
13	Kerala	366.74	273.72	52.57
14	Ladakh	0.59	7.60	0.90
15	Madhya Pradesh	634.31	486.95	26.02
16	Maharashtra	521.55	120.76	68.26
17	Manipur	140.17	290.78	0.50
18	Meghalaya	185.47	160.05	0.00
19	Mizoram	80.43	0.00	0.00
20	Nagaland	38.54	100.77	0.00
21	Odisha	483.16	197.95	13.94
22	Punjab	75.89	141.92	2.14
23	Rajasthan	871.01	135.18	0.00
24	Sikkim	3.21	2.56	0.00
25	Tamil Nadu	610.40	588.95	12.88
26	Telangana	296.69	214.51	0.00
27	Tripura	17.21	109.21	7.29
28	Uttar Pradesh	988.47	1874.18	121.13
29	Uttarakhand	90.96	13.83	0.00
30	West Bengal*	0.00	0.00	0.00
31	Andaman And Nicobar	1.001	0.14	0.00
32	Dadra & Nagar Haveli Daman & Diu	0.42	0.01	0.00
33	Lakshadweep	0.00	0.00	0.00
34	Puducherry	0.08	0.25	0.94
Total		8688.29	9692.28	502.42

Note: The data as per PFMS/MIS and Pending liability of the previous year for the material component.

***The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee, National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma**

Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

As per NREGASoft, the pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to verification by the Central Government
